

In the National Company Law Tribunal, New Delhi
Registrar

C.P. No. 56/1996

SECTION OF THE COMPANIES ACT: 397/398

In the matter of:

Shri Manish M. Sharma & Ors.

..... Petitioner

VS.

M/s. Ram Bahadur Thakur Ltd. & Ors.

..... Respondent

Order delivered on 12.10.2017

Coram: Shiv Ram Bairwa, Registrar

For the Petitioner (s) : Ms. Sukriti Jaggi, Advocate

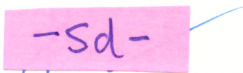
For the Respondent (s) : Shri Raghenth Basant, Advocate
Shri Mithun Verghish, Advocate

ORDER

C.A. No. 232/2017 has been filed by the respondents in the Company Petition for obtaining certified copies of the title deeds. Hon'ble Division Bench, New Delhi vide order dated 11.9.2017 has directed to the Bench officer to furnish certified copies of title deeds as per rules.

The matter was filed before erstwhile Company Law Board and the record has been travelled from one building to another. Therefore, tracing of the documents may require some time. The Bench officer is directed to comply the order dated 11.9.2017 before next date of hearing.

List the matter on 24.10.2017.


(Shiv Ram Bairwa)
Registrar